

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-128/ND/2006

In the matter of :

Mahendra Kumar Johari & Ors.

....PETITIONER

Vs.

Johari Jewels (P) Limited

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Mansumyer Singh, Advocate

For the Respondent/Corporate Debtor : Mr. Dhawal Jain, Advocate, Proxy

For Mr. Vivek Malik for R-5, 9 & 10

Mr. Rahul Malhotra – for R-1 and R-2

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an application in CA No.92/C-III/ND/2017 has been filed for the purpose of impleading the L.Rs of Respondent No.2 in both the petitions filed.

It is also pointed out by the Ld. Counsel for the petitioner that amended Cause title has also been filed along with the application at page-7 to 9, Annexure-8 along with the application. Ld. Counsel appearing for R-1 and R-2 does not have any objection to the petition being amended as per the details of the L.Rs as are furnished.

Taking into consideration the same, this application is allowed and notice shall be issued to the legal heirs of R-2, who have been impleaded within a period of one week from today. Respondents 5 to 9 and 10 will also take notice of the same (ie) impleadment.

List the matter on 11.12.2017.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

28.11.2017